



**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
2<sup>nd</sup> & 3<sup>rd</sup> Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building),  
9, C.G.O. Complex, Lodhi Road, New Delhi – 110003.  
**Website: <https://nclat.nic.in>**

### **Proactive Disclosure under the Right to Information Act, 2005**

#### **(i) The particulars of organization, functions and duties:**

The National Company Law Appellate Tribunal (NCLAT) has been constituted under Section 410 of the Companies Act, 2013 for hearing appeals against the orders of National Company Law Tribunal(s) (NCLT), with effect from 1st June, 2016.

NCLAT is also the Appellate Tribunal for hearing appeals against the orders passed by NCLT(s) under Section 61 of the Insolvency and Bankruptcy Code, 2016 (IBC), with effect from 1st December, 2016. NCLAT is also the Appellate Tribunal for hearing appeals against the orders passed by Insolvency and Bankruptcy Board of India under Section 202 and Section 211 of IBC.

NCLAT is also the Appellate Tribunal to hear and dispose of appeals against any direction issued or decision made or order passed by the Competition Commission of India (CCI) – as per the amendment brought to Section 410 of the Companies Act, 2013 by Section 172 of the Finance Act, 2017, with effect from 26th May, 2017.

NCLAT is also the Appellate Tribunal to hear and dispose of appeals against the orders of the National Financial Reporting Authority – as per the amendment brought to Section 410 (a) of the Companies Act, 2013 by Section 83 of the Companies (Amendment) Act, 2017, with effect from 7th May, 2018.

The NCLAT is headed by Chairperson who is a sitting or retired Judge of the Supreme Court of India or a sitting or retired Chief Justice of a High Court.

The present constitution of NCLAT is as follows: -

**Chairperson:** Hon'ble Mr. Justice Ashok Bhushan, former Judge, Supreme Court of India

| Judicial Members                        | Technical Members              |
|---|--------------------------------|
| Hon'ble Mr. Justice M. Venugopal        | Hon'ble Mr. Barun Mitra        |
| Hon'ble Mr. Justice Rakesh Kumar Jain   | Hon'ble Mr. Naresh Salecha     |
| Hon'ble Mr. Justice Yogesh Khanna       | Hon'ble Mr. Ajai Das Mehrotra  |
| Hon'ble Mr. Justice Sharad Kumar Sharma | Hon'ble Mr. Arun Baroka        |
|   | Hon'ble Mr. Indavar Pandey     |
|   | Hon'ble Mr. Jatindranath Swain |

### JURISDICTION OF THE NCLAT

| S.No. | Address  | Jurisdiction   |
|-------|--|--|
| 1.    | National Company Law Appellate Tribunal, Principal Bench, 2 <sup>nd</sup> & 3 <sup>rd</sup> Floor of Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi-110003. | All States & Union Territories other than those in the jurisdiction of Chennai Bench of the NCLAT.                         |
| 2.    | National Company Law Appellate Tribunal, Chennai Bench, 6 <sup>th</sup> Floor, Ezhilagam Annex, Chepauk, Chennai-600005.   | States of Kerala, Tamil Nadu, Telangana, Andhra Pradesh and Karnataka and Union Territories of Lakshadweep and Puducherry. |

**(ii) The powers and duties of the officers and employees:**

The Hon'ble Chairperson, Hon'ble Members and the Registrar exercise powers and duties as provided in the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

The officers and other employees of the Appellate Tribunal discharge their functions under the general superintendence and control of the Chairperson of the Appellate Tribunal.

**(iii) Procedure followed in the decision making process, including channels of supervision and accountability:**

The NCLAT is a quasi-judicial body. Decisions are made by the authorities as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

**(iv) Norms set for the discharge of functions:**

The functions of the Appellate Tribunal are judicial in nature. The Appellate Tribunal discharges its functions as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

**(v) Rules, regulations, instructions, manuals and records, held by the public authority or under its control or used by its employees for discharging its functions:**

- (a) The Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.
- (b) The Tribunal (Reforms) Act, 2021 and the Rules framed thereunder, which are already in the public domain.
- (c) The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 and the National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020, which are already in the public domain.
- (d) Orders / Circulars / Notices issued by the order of the Hon'ble Chairperson from time to time, which are also uploaded in the public domain on NCLAT's website <https://nclat.nic.in>.

(e) In respect of administrative matters, the Appellate Tribunal follows the Rules / Regulations / orders issued by the Central Government for its Officers and employees from time to time.

(vi) **Categories of documents that are held by the public authority or under its control:**

The following records/documents are held by the Appellate Tribunal under the overall control of the Registrar, NCLAT: -

(a) Judicial files pertaining to Appeals and other applications / related documents filed before the Appellate Tribunal;

(b) Administrative Files relating to Administrative and Accounts matters.

(vii) **The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof:**

The NCLAT is a quasi-judicial body and functions as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain. There is no arrangement in these Acts/Statutes to solicit the views of the members of the public in relation to the formulation of policies or implementation thereof.

(viii) **A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public:**

No such boards, councils, committees etc. are constituted.

(ix) **A directory of officers and employees:**

**(A) Principal Bench**

| <b>S. No.</b> | <b>Name and Designation</b>   | <b>Telephone</b> | <b>E-mail</b>                  |
|---------------|---|------------------|--------------------------------|
| 1.            | Hon'ble Mr. Justice Ashok Bhushan, Chairperson<br>(Office of Chairperson) | 24306810         | chairperson-nclat@nclat.gov.in |
| 2.            | Hon'ble Mr. Justice Rakesh Kumar Jain, Member (Judicial)                  | 24306817         |                                |
| 3.            | Hon'ble Mr. Justice Yogesh Khanna   | 24306822         |                                |
| 4.            | Hon'ble Mr. Barun Mitra, Member (Technical)                               | 24306828         |                                |
| 5.            | Hon'ble Mr. Naresh Salecha, Member (Technical)                            | 24306816         |                                |
| 6.            | Hon'ble Mr. Ajai Das Mehrotra, Member (Technical)                         | 24306837         |                                |
| 7.            | Hon'ble Mr. Arun Baroka, Member (Technical)                               | 24306821         |                                |
| 8.            | Hon'ble Mr. Indevar Pandey  | 24306832         |                                |
| 9.            | Sh. Peeush Pandey, Registrar  | 24306834         | registrar-nclat@nic.in         |
| 10.           | Sh. Ghanshyam Bansal, Financial Adviser                                   | 24306841         |                                |
| 11.           | Sh. Brajesh Kumar, Assistant Registrar                                    | 24306840         | deputyregistrar-nclat@nic.in   |
| 12.           | Sh. A.K. Sharma, Assistant Registrar (Consultant/Outsourced)              | 24306859         |                                |
| 13.           | Sh. Jayant Kumar Acharya, Accounts Officer                                | 24306860         | account.officer@nclat.nic.in   |
| 14.           | Sh. Tara Datt Pant, Administrative Officer (Outsourced)                   | 24306818         |                                |

|     |   |          |                            |
|-----|---|----------|----------------------------|
| 15. | Sh. S.K. Roy,<br>Administrative Officer<br>(Outsourced) | 24306829 |                            |
| 16. | Smt. Sujata Kumari, Court<br>Officer                    | 24306885 | sujata.kumari@nclat.nic.in |
| 17. | Smt. Neelam Nain, Court<br>Officer                      | 24306812 | neelam.nain@nclat.nic.in   |
| 18. | Sh. Manu Dev, Court<br>Officer (Outsourced)             | 24306814 |                            |

**(B) Chennai Bench**

| S. No. | Name and Designation                       | Telephone    | E-mail                           |
|--------|--|--------------|----------------------------------|
| 1.     | Hon'ble Mr. Justice M.<br>Venugopal        | 2888 0501    |                                  |
| 2.     | Hon'ble Mr. Justice<br>Sharad Kumar Sharma | 2888 0503    |                                  |
| 3.     | Hon'ble Mr.<br>Jatindranath Swain          | 2888 0443    |                                  |
| 4.     | Deputy Registrar                           | 044-28880502 | dyregistrar-chennai@nclat.gov.in |
| 5.     | Court Officer                              | 044-28880504 |                                  |
| 6.     | Registry (Filing)                          | 044-28800500 |                                  |

**(x) The monthly remuneration received by the officers and employees, including the system of compensation as provided in its regulations:**

(a) Monthly remuneration

(i) in respect of the officers and staff members of NCLAT:

| S. No. | Name of Post     | Pay Level |
|--------|------------------|-----------|
| 1.     | Chairperson      | Level 18  |
| 2.     | Judicial Member  | Level 17  |
| 3.     | Technical Member | Level 17  |

|     |                                   |                   |
|-----|-----------------------------------|-------------------|
| 4.  | Registrar                         | Level 14          |
| 5.  | Joint Registrar                   | Level 13          |
| 6.  | Financial Adviser                 | Level 13          |
| 7.  | Deputy Registrar                  | Level 12          |
| 8.  | Assistant Registrar               | Level 11          |
| 9.  | Principal Private Secretary       | Level 11          |
| 10. | Accounts Officer                  | Level 9           |
| 11. | Programmer                        | Level 9           |
| 12. | Private Secretary                 | Level 8           |
| 13. | Administrative Officer            | Level 8           |
| 14. | Court Officer                     | Level 8           |
| 15. | Assistant Programmer              | Level 7           |
| 16. | Senior Legal Assistant            | Level 7           |
| 17. | Assistant                         | Level 6           |
| 18. | Library and Information Assistant | Level 6           |
| 19. | Junior Legal Assistant            | Level 6           |
| 20. | Sr. Accountant / Accountant       | Level 6 / Level 5 |
| 21. | Stenographer Grade III            | Level 4           |
| 22. | Upper Division Clerk              | Level 4           |
| 23. | Cashier                           | Level 4           |
| 24. | Record Assistant                  | Level 4           |
| 25. | Staff Car Driver                  | Level 2           |
| 26. | Multi-Tasking Staff               | Level 1           |
| 27. | Library Attendant                 | Level 1           |

(ii) In respect of Officers and staff of erstwhile Competition Appellate Tribunal stand transferred to NCLAT:

| S. No. | Name of Post               | Pay Level |
|--------|----------------------------|-----------|
| 1.     | Stenographer Grade II (PA) | Level 6   |
| 2.     | Stenographer Grade III     | Level 4   |

|    |                      |         |
|----|----------------------|---------|
| 3. | Lower Division Clerk | Level 2 |
| 4. | Staff Car Driver     | Level 2 |
| 5. | Multi-Tasking Staff  | Level 1 |

(b) System of compensation

The Tribunal (Conditions of Service) Rules, 2021

<https://nclat.nic.in/sites/default/files/2022-10/Tribunal-Conditions-of-Service-Rules-2021.pdf>

The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020

[https://nclat.nic.in/sites/default/files/2022-10/Recruitment-Rules\\_Officer-and-employees\\_21.01.2020.pdf](https://nclat.nic.in/sites/default/files/2022-10/Recruitment-Rules_Officer-and-employees_21.01.2020.pdf)

The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020

[https://nclat.nic.in/sites/default/files/2023-09/Recruitment%20Rules\\_Staff%20Car%20Driver\\_21.09.2020.pdf](https://nclat.nic.in/sites/default/files/2023-09/Recruitment%20Rules_Staff%20Car%20Driver_21.09.2020.pdf)

(c) In respect of Outsourced employees:

| S. No. | Name of Post               | Fixed Monthly Remuneration |
|--------|----------------------------|----------------------------|
| 1.     | Deputy Registrar           | ₹ 65,000/-                 |
| 2.     | Assistant Registrar        | ₹ 50,000/- to ₹ 56,000/-   |
| 3.     | Law-cum-Research Assistant | ₹ 60,000/-                 |
| 4.     | Administrative Officer     | ₹ 49,000/- to ₹ 51,000/-   |
| 5.     | Court Officer              | ₹ 40,000/- to ₹ 56,000/-   |



|     |                                  |  |
|-----|----------------------------------|--|
| 6.  | Sr. PS / PS                      | ₹ 50,000/- to ₹ 56,000/-   |
| 7.  | Sr. Assistant                    | ₹ 56,000/-   |
| 8.  | Assistant Programmer             | ₹ 35,000/- to ₹ 53,000/-   |
| 9.  | Assistant /UDC/Asstt.-cum-Steno. | ₹ 25,000/- to ₹ 46,000/-   |
| 10. | Sr. PA / PA / Stenographer       | ₹ 33,000/- to ₹ 41,000/-   |
| 11. | Protocol Officer                 | ₹ 35,000/- to ₹ 54,000/-   |
| 12. | Assistant Protocol Officer       | ₹ 41,000/-   |
| 13. | Library & Information Assistant  | ₹ 42,000/-   |
| 14. | Driver                           | As per wage rates notified by Govt. of NCT of Delhi from time to time                                    |
| 15. | Security Guard                   | As per wage rates notified by Directorate General of Resettlement, Ministry of Defence from time to time |
| 16. | M.T.S.                           | As per wage rates notified by Govt. of NCT of Delhi from time to time                                    |
| 17. | Housekeeping staff               | As per wage rates notified by Govt. of NCT of Delhi from time to time                                    |

(xi) **The Budget allocated to each agency including particulars of all plans, proposed expenditures and reports on disbursements made:**

Budget allocated for FY 2023-24.

| <b>NATIONAL COMPANY LAW APPELLATE TRIBUNAL</b>                |   |                          |
|---|---|--------------------------|
| <b>Details of Establishment Expenditure- Object Head Wise</b> |   |                          |
| <b>Sr. No.</b>  | <b>Major Head/Object Heads</b>                      | <b>Actual BE 2023-24</b> |
| 1   | Salaries  | 4,59,00,000              |
| 2   | Wages   | 10,000                   |
| 3   | Rewards   | 3,00,000                 |
| 4   | Medical Treatment                                   | 9,55,000                 |
| 5   | Allowances  | 2,84,00,000              |
| 6   | Leave Travel Concession                             | 10,00,000                |
| 7   | Training Expenses                                   | 20,000                   |
| 8   | Domestic Travel Expenses                            | 24,15,000                |
| 9   | Foreign Travel Expenses                             | 12,25,000                |
| 10  | Office Expenses                                     | 4,44,00,000              |
| 11  | Rents, Rates & Taxes                                | 22,50,00,000             |
| 12  | Printing & Publications                             | 5,00,000                 |
| 13  | Digital Equipment                                   | 10,00,000                |
| 14  | Material & Supplies                                 | 10,00,000                |
| 15  | Fuel and Lubricants                                 | 20,00,000                |
| 16  | Advertising & Publicity                             | 5,00,000                 |
| 17  | Professional Services                               | 5,16,00,000              |
| 18  | Repair & Maintenance                                | 80,00,000                |
| 19  | Other Revenue Expenditure                           | 7,33,50,000              |
| 20  | Motor Vehicles                                      | 23,75,000                |
| 21  | Machinery & Equipment                               | 10,00,000                |
| 22  | Information, Computer, Telecommunications Equipment | 5,00,000                 |
| 23  | Furniture & Fixtures                                | 5,00,000                 |
| 24  | Other Fixed Assets                                  | 5,00,000                 |
|   | <b>GRAND TOTAL</b>                                  | <b>49,24,50,000</b>      |

(xii) **The manner of execution of subsidy programmes including the amounts allocated and the details of beneficiaries of such programmes:**

Not Applicable

(xiii) **Particulars of recipients of concessions, permits or authorizations granted by the public authority:**

Not Applicable

(xiv) **Details in respect of the information, available to or held by the public authority, reduced in an electronic form:**

The National Company Law Appellate Tribunal (NCLAT) has its own website <https://nclat.nic.in> where particulars of the organization, functions, jurisdiction of the benches, names of the Hon'ble Chairperson, Hon'ble Judicial Members, Hon'ble Technical Members and other Senior Officers, Cause List, Daily Orders, Judgements, SOPs / Notices / Circulars etc. are available.

Further, the link to E-filing portal and Display Board are also available on the said website <https://nclat.nic.in>

(xv) **The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use:**

The Citizens can obtain information either from the website (<https://nclat.nic.in>) of the National Company Law Appellate Tribunal or through the Filing Counter of the NCLAT (011-24306862) at 3<sup>rd</sup> Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi within working hours on any working day. No Library/reading room is being maintained for public use.

(xvi) **The names, designations and other particulars of the Public Information Officers:**

**Central Public Information Officer**

Shri Brajesh Kumar,  
Assistant Registrar,  
National Company Law Appellate Tribunal,  
2<sup>nd</sup> & 3<sup>rd</sup> Floor, Mahanagar Doorsanchar Sadan  
(MTNL Building), 9, CGO Complex, Lodhi Road,  
New Delhi- 110003 (Near Scope Complex)  
Telephone No. 24306840  
Email: deputyregistrar-nclat@nic.in

**First Appellate Authority**

Shri Peeush Pandey,  
Registrar,  
National Company Law Appellate Tribunal,  
2<sup>nd</sup> & 3<sup>rd</sup> Floor, Mahanagar Doorsanchar Sadan  
(MTNL Building), 9, CGO Complex, Lodhi Road,  
New Delhi- 110003 (Near Scope Complex)  
Telephone No. 24306834  
Email: registrar-nclat@nic.in

(xvii) Such other information as may be prescribed:

(A) Receipt & disposal of RTI applications and 1<sup>st</sup> appeals:

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter : 1st Quarter (April-June)2022-2023

\* Block I (Details about the requests and appeals)

|                                |                                    | Progress during Quarter   |   |  |   |  |
|--------------------------------|------------------------------------|---|---|--|---|--|
|                                | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests                       | 2                                  | 3   | 12  | 5  | 0   | 10                                       |
| First Appeals                  | 0                                  | N/A   | 0   | N/A  | 0   | 0  |
| Total no. Of CAPIOs designated |                                    |   | 6   | Total no. Of CPIOs designated                  |   | 1  |
|                                |                                    |   |   | Total no. Of AAs designated                    |   | 1  |

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(In Rs.) u/s 7(1) | Addl. Fee Collected(In Rs.) u/s 7(3) | Penalty Amount Recovered(In Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 100   | 0                                    | 0   | 0  |

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

| Section 8(l) |   |   |   |   |   |   |   |   |   | Section |    |    |       |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a            | b | c | d | e | f | g | h | i | j | 9       | 11 | 24 | other |
| 0            | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0       | 0  | 0  | 0     |

\* Block IV (Details Regarding Mandatory Disclosures)

|   |   |
|---|---|
| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?                    | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)  |
| Yes   | <a href="https://nclat.nic.in/wp-content/uploads/2022/06/RTI_NCLAT_27">https://nclat.nic.in/wp-content/uploads/2022/06/RTI_NCLAT_27</a> |
| B. Last Date of updating of Mandatory disclosure under Section 4(1)(b)  | 2022-06-27  |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)  |
| No  |   |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)                                   |   |

RTI Annual Return Information System

Quarterly Return Form

**Public Authority : National Company Law Appellate Tribunal**

**Quarter : 2nd Quarter (July-Sept)2022-2023**

\* Block I (Details about the requests and appeals)

|                                |                                    | Progress during Quarter   |   |   |   |  |   |
|--------------------------------|------------------------------------|---|---|---|---|--|---|
|                                | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transfered to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |   |
| Requests                       | 2                                  | 5   | 16  | 9   | 0   | 12                                       |   |
| First Appeals                  | 0                                  | N/A   | 0   | N/A   | 0   | 0  |   |
| Total no. Of CAPIOs designated |                                    |   | 6   | Total no. Of CPIOs designated                 | 1   | Total no. Of AAs designated              | 1 |

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 170   | 0                                    | 0   | 0  |

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

| Section 8(i) |   |   |   |   |   |   |   |   |   | Section |    |    |       |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a            | b | c | d | e | f | g | h | i | j | 9       | 11 | 24 | other |
| 0            | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0       | 0  | 0  | 0     |

\* Block IV (Details Regarding Mandatory Disclosures)

|  |   |
|--|---|
| <b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>                    | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)  |
| <b>Yes</b>   | <a href="https://nclat.nic.in/wp-content/uploads/2022/09/RTI_NCLAT_lat">https://nclat.nic.in/wp-content/uploads/2022/09/RTI_NCLAT_lat</a> |
| <b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b>  | <b>2022-09-19</b>   |
| <b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b> | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)  |
| <b>No</b>  |   |
| <b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)</b>                                   |   |

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter : 3rd Quarter (Oct-Dec)2022-2023

\* Block I (Details about the requests and appeals)

|               |                                    | Progress during Quarter   |   |  |   |  |
|---------------|------------------------------------|---|---|--|---|--|
|               | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests      | 2                                  | 1   | 4   | 2  | 0   | 3  |
| First Appeals | 0                                  | N/A   | 2   | N/A  | 0   | 2  |
|               |                                    | Total no. Of CPIOs designated<br>6                              |   | Total no. Of CPIOs designated<br>1             |   | Total no. Of AAs designated<br>1         |

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 40  | 0                                    | 0   | 0  |

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

| Section 8(i) |   |   |   |   |   |   |   |   |   | Section |    |    |       |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a            | b | c | d | e | f | g | h | i | j | 9       | 11 | 24 | other |
| 0            | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0       | 0  | 0  | 0     |

\* Block IV (Details Regarding Mandatory Disclosures)

|  |   |
|--|---|
| <b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?                    | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)  |
| <b>Yes</b>   | <a href="https://nclat.nic.in/sites/default/files/2023-01/RTI_NCLAT_latest_09.01.2023_0.pdf">https://nclat.nic.in/sites/default/files/2023-01/RTI_NCLAT_latest_09.01.2023_0.pdf</a> |
| <b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)(b)  | <b>2023-01-09</b>   |
| <b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)  |
| <b>No</b>  |   |
| <b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)                                   |   |

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter : 4th Quarter (Jan-Mar)2022-2023

\* Block I (Details about the requests and appeals)

| Progress during Quarter        |                                    |   |   |  |   |  |
|--------------------------------|------------------------------------|---|---|--|---|--|
|                                | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests                       | 2                                  | 4   | 16  | 6  | 0   | 13                                       |
| First Appeals                  | 0                                  | N/A   | 0   | N/A  | 0   | 0  |
| Total no. Of CAPIOs designated |                                    |   | 6   | Total no. Of CPIOs designated                  |   | 1  |
|                                |                                    |   |   | Total no. Of AAs designated                    |   | 1  |

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 160   | 0                                    | 0   | 0  |

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

| Section 8(l) |   |   |   |   |   |   |   |   |   | Section |    |    |       |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a            | b | c | d | e | f | g | h | i | j | 9       | 11 | 24 | other |
| 0            | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0       | 0  | 0  | 0     |

\* Block IV (Details Regarding Mandatory Disclosures)

|   |   |
|---|---|
| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?                    | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)  |
| <b>Yes</b>  | <a href="https://nclat.nic.in/sites/default/files/2023-01/RTI_NCLAT_latest_20.01.2023.pdf">https://nclat.nic.in/sites/default/files/2023-01/RTI_NCLAT_latest_20.01.2023.pdf</a> |
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b  | <b>2023-01-20</b>   |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/8/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)  |
| <b>No</b>   |   |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)                                   |   |



RTI Annual Return Information System

Quarterly Return Form

**Public Authority : National Company Law Appellate Tribunal**

**Quarter : 1st Quarter (April-June)2023-2024**

\* Block I (Details about the requests and appeals)

|                                |                                    | Progress during Quarter   |   |  |   |  |
|--------------------------------|------------------------------------|---|---|--|---|--|
|                                | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests                       | 3                                  | 1   | 11  | 3  | 0   | 9  |
| First Appeals                  | 0                                  | N/A   | 1   | N/A  | 0   | 0  |
| Total no. Of CAPIOs designated |                                    |   | 6   | Total no. Of CPIOs designated                  |   | 1  |
|                                |                                    |   |   | Total no. Of AAs designated                    |   | 1  |

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 110   | 0                                    | 0   | 0  |

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

| Section 8(l) |   |   |   |   |   |   |   |   |   | Section |    |    |       |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a            | b | c | d | e | f | g | h | i | j | 9       | 11 | 24 | other |
| 0            | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0       | 0  | 0  | 0     |

\* Block IV (Details Regarding Mandatory Disclosures)

|  |   |
|--|---|
| <b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>                    | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)  |
| <b>Yes</b>   | <a href="https://nclat.nic.in/sites/default/files/2023-04/RTI_NCLAT_latest_10.04.2023.pdf">https://nclat.nic.in/sites/default/files/2023-04/RTI_NCLAT_latest_10.04.2023.pdf</a> |
| <b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b>  | <b>2023-04-10</b>   |
| <b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b> | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)  |
| <b>No</b>  |   |
| <b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)</b>                                   |   |

(B) CAG & PAC Paras:

Nil

(C) Foreign Tours during the current year and last two years:

F.Y. 2021-22 Nil

F.Y. 2022-23 Nil

F.Y. 2023-24

| Name and Designation of the Officer                    | Place of visit | Purpose   | Period of visit                                 |
|--|----------------|---|---|
| Hon'ble Justice Shri Ashok Bhushan, Chairperson, NCLAT | Singapore      | To attend the ICAI International Convention on Insolvency Resolution "RESOLVE-2023" | 4 <sup>th</sup> to 5 <sup>th</sup> August, 2023 |

(D) Disciplinary action pending or contemplated against the employees during the years 2021-22 and 2022-23:

Nil

**(xviii) Disclaimer**

All efforts have been made to give accurate information. However, possibilities of errors cannot be ruled out. National Company Law Appellate Tribunal will welcome any feedback. National Company Law Appellate Tribunal shall not be responsible for any unintentional errors in the contents of the site.